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**BEFORE THE AJUDICATING AUTHORITY
(NATIONAL COMPANY LAW TRIBUNAL)
AHMEDABAD BENCH
AHMEDABAD**



C.P. (I.B) No. 213/9/NCLT/AHM/2017

Coram: **Hon'ble Ms. MANORAMA KUMARI, MEMBER JUDICIAL**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD
BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 12.02.2018**

Name of the Company: Harinarayan Corporation.
V/s.
Daves Noni & Juice Pvt Ltd.

Section of the Companies Act: Section 9 of the Insolvency and Bankruptcy
Code


<u>S.NO.</u>	<u>NAME (CAPITAL LETTERS)</u>	<u>DESIGNATION</u>	<u>REPRESENTATION</u>	<u>SIGNATURE</u>
1.	VISHAL J. DAVE	ADVOCATE	} RESPONDENT	
2.	NIPUN SINGHVI	ADVOCATE		
	Jay Mehta For H.D Dave	ADVOCATE	} APPLICANT	

ORDER

Learned Advocate Mr. Jay Mehta i/b Learned Advocate Mr. H D Dave present for Operational Creditor/ Petitioner. Learned Advocate Mr. Vishal Dave with Learned Advocate Mr. Nipun Singhvi present for Respondent.

Respondent counsel requested for time to file objections within in a week with a copy to the petitioner.

List the matter on 01.03.2018.


**MANORAMA KUMARI
MEMBER JUDICIAL**

Dated this the 12th day of February , 2018.